

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 27093/2014

STATE OF U P AND ORS

Petitioner(s)

VERSUS

RATAN BABU SAXENA AND ORS

Respondent(s)

(with office report)

Date : 17/04/2015 This petition was called on for hearing today.

For Petitioner(s) Mr.Aakash Kumar,adv.
 Ms.Archana Singh,adv.
 Mr. Abhishth Kumar,Adv.

For Respondent(s) Ms.Lalita Kohli,adv.
 M/s Manoj Swarup & Co.,Adv.
 Mr.A.Deb Kumar,adv.
 Mr.D.S.Mahra,adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the respondent Nos.1 and 3-5 seeks and is given four weeks time to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the unserved respondent No.2 shall be taken by the Ld.counsel for the petitioners within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioners within the period provided above.

List again on 06.08.2015.

(M K HANJURA)
Registrar

SB